

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

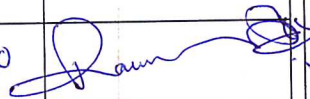
PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA –MEMBER TECHNICAL

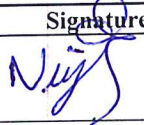
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.08.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 368/9/HDB/2019
NAME OF THE COMPANY	Butta Early Learning Centre Pvt Ltd
NAME OF THE PETITIONER(S)	Girish Bala Kishore Tallam
NAME OF THE RESPONDENT(S)	Butta Early Learning Centre Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A Nagaraj Kumar	Advocate	9849527740	
V JV Ramana			

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N NIKATHA	LAWYER	9010566999	

ORDER

Counsel representing both sides are present and stated that the matter has been settled between the parties. To that effect, they filed joint memo of settlement signed by both the parties and counsels. Further, counsel for the Petitioner prayed to grant leave of this Adjudicating Authority to withdraw the CP. In view of the submissions, permissions is granted and memo is taken on record which forms part of the order. Accordingly, this CP (IB) No.368/9/HDB/2019 is hereby closed as settled vide separate order.


MEMBER TECHNICAL


MEMBER JUDICIAL

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP (IB) No.368/9/HDB/2019
Under section 9 of IB Code, 2016,
Read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority), Rules, 2016.

In the matter of :-
M/s. Butta Early Learning Centre Private Limited

Between:

Girish Bala Kishore Tallam
D 103, The Nest, Pranit Happy Homes,
90/1, Srinivasa Colony, Near MNR PG College,
Hydernagar, Kukatpally, Hyderabad – 500 090.

...Petitioner/
Operational Creditor

And

M/s. Butta Early Learning Centre Private Limited
Regd. Office: Butta House,
2nd Floor, 4-14 KPHB Road,
Madhapur, Hyderabad – 500 081.
Telangana.

...Respondent/
Corporate Debtor

Date of order: 30.08.2019.

**Coram: Shri. K. Anantha Padmanabha Swamy, Member Judicial.
Dr. Binod Kumar Sinha, Member Technical.**

Parties/Counsels present:

For the Petitioner/Operational Creditor: Mr. A. Nagaraj Kumar
Mr.V. J. V.Ramana
Counsels.

For the Respondent/Corporate Debtor: Ms. N. Niyatha
Counsel.


30/8

**Per: K. ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL**

ORDER

1. The present petition is a Company Petition filed by Girish Bala Kishore Tallam (in short, '**Petitioner/Operational Creditor**') against M/s. Butta Early Learning Centre Private Limited (in short, '**Respondent/Corporate Debtor**') under section 9 of the Insolvency and Bankruptcy Code 2016 (in short, **I & B Code 2016**) read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, '**IB Rules 2016**').
2. During the hearing held on 30.08.2019, both parties filed joint memo of settlement dated 30.08.2019 and counsel for the Petitioner prayed leave of this Adjudicating Authority to withdraw the present petition.
3. The said joint memo is taken on record which forms part of this order. Permission is granted for withdrawing the instant petition under rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
4. In view of the above, CP (IB) No.368/9/HDB/2019 is hereby closed as withdrawn.



**Dr. BINOD KUMAR SINHA
MEMBER TECHNICAL**



**K.ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL**

Rk